

- 2) Ld. Counsel for the Applicant submits that the present Interlocutory Application is connected to IA 2189 of 2021; and she has received Reply from the Respondents. Pleadings are complete in the matter.
- 3) Stand over to 22.04.2024, for further consideration and hearing.

IA 2050/2023 in C.P. (IB)/3558(MB)2018

- 1) Mr. Dhruvad Vaghani, Ld. Counsel for the Applicant, Mr. Rohan Agarwal, Ld. Counsel for the Respondent No. 1 and Mr. Nishit Dhruva, Ld. Counsel for the Respondent No. 2 are present.
- 2) Ld. Counsel for the Respondent No. 2 seeks some time to argue the matter. Time is allowed. Respondent No. 2 is at liberty to file and place on record Affidavit/Reply, if they so desire, well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 3) Stand over to 22.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare